



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-IV

ITEM No. 405

IA/736/ND/2025 IN IB/23/ND/2025

IN THE MATTER OF:

Unimacts India Private Limited

....

Applicant

Under Section 59 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 14.02.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Rajat Chaudhary, Mr. Gautam Singhal, Ms.
Kanika Balhara, Advs.

For the RoC : Ms. Niti Khanna, Adv.

ORDER

IA/736/ND/2025

Ld. Counsel for the Liquidator is present physically. Ld. Counsel Ms. Niti Khanna is present on behalf of the RoC through VC.

Liquidator is directed to serve a copy of the Application to the Ld. Counsel for the RoC by way of Email.

Let notice be issued to the IBBI and Income Tax Department returnable by 13.03.2025.

List this matter on **13.03.2025**.

Sd/-

(DR. SANJEEV RANJAN)
MEMBER (TECHNICAL)

Sd/-

(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)